

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.


CONTEMPT PETITION NO: 32/2003 IN
ORIGINAL APPLICATION NO: 150/96

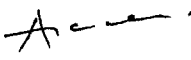
TRIBUNAL'S ORDER

DATED: 29.4.2003

Mrs. S.D. Gulhane for Shri G.K. Masand counsel
for the applicant. Shri V.D. Vadhavkar with Shri M.I.
Sethna counsel for the respondents.

It is pointed out by Shri Vadhavkar counsel for the
respondents that Hon'ble High Court has admitted the Writ
Petition against the order passed in the OA and has also
stayed the operation of the order in the OA. The learned
counsel for the applicant confirms that Hon'ble High
Court has stayed the order passed in the OA. In view of
the position, the C.P. does not survive at this
juncture. We cannot visualise whether the Hon'ble High
Court would dismiss the Writ Petition or modify the order
passed in the OA. Hence at this juncture C.P. cannot be
proceeded further. The same is therefore disposed of with
liberty to the applicant to move a fresh C.P. if at all
need arises. Notice issued on C.P. is discharged.


(Shankar Prasad)
Member(A)


(A.S. Sanghvi)
Member(J)

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